## Central Administrative Tribunal Principal Bench: New Delhi

RA No. 143/97 in OA 68/97

New Delhi, this the  $4H_0$ day of July, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J) Hon'ble Shri S.P. Biswas, Member (A)

Union of India through

- General Manager, Northern Railway, Baroda House, New Delhi.
- Signalling & Telecommunication Engineer, Northern Railway, Baroda House, New Delhi.
- 3. Chief Workship Manager,
  Northern Railway Signal Workshop,
  Ghaziabad. ....Review applicants

-versus-

ORDER (By circulation)
(Dr. Jose P. Verghese, Vice-Chairman)

The main grievance in the OA being payment of subsistance allowance, we had allowed the OA stating that the petitioer is entitled to subsistance allowance under Rule 54.of the Railway Servants (Discipline & Appeal) Rules, 1968. The UOI i.e. review appliant has now filed a review petition stating that there is an error of law interpreting the said Rule. We have perused the judgement once again and we find that there is no order to pay back wages as alleged by the review applicant, given by us by our previous orders and no other error has been shown that



calls for our interferance in the impugned order. In view of this, this RA is dismissed with no order as to costs.

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(S.P.Biswas) Member (A) (Dr. Jose A Verghese ) Vice-Chairman (J)

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